

Statement

Kanpur receives primary channel service from the 300 KWMW Transmitter located at Lucknow which covers it fully.

As regards upgradation of the existing transmitters in the State of Uttar Pradesh the 50 KWMW transmitter at Lucknow and the 10 KW MW transmitter at Varanasi were upgraded recently to 300 KW and 100 KW respectively. In addition, the on-going Seventh Plan schemes of All India Radio, inter-alia, include schemes for upgradation of the existing 1 KW MW and 10 KW SW transmitters at Lucknow and the 1 KW MW transmitter at Allahabad to 10 KW, 50 KW and 20 KW respectively and also for setting up of ten new Radio Stations, one each, at Champai, Pauri/Srinagar, Pithoragarh, Uttarkashi, Aligarh, Bareilly, Faizabad, Jhansi, Orai and Mussoorie.

Industrial licences granted to Tamil Nadu

*265. SHRI PASUMPON THA. KIRUTINAN: Will the PRIME MINISTER be pleased to state:

(a) the number of industrial licences granted to Tamil Nadu for setting up industries during the last three years;

(b) the details thereof indicating the date of issue of the licences; and

(c) the details of those industries which were actually set up during this period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. I. KURIEN): (a) A total number of 129 industrial licences were granted during the years 1988 to 1990 for setting up industrial units in the State of Tamil Nadu.

(b) Details such as name and address of the undertaking, location, item(s) of manufacture, capacity and number and date of issue of all industrial licences issued are published regularly by the Indian Investment Centre in their 'Monthly Newsletter' Copies of this publication are being sent to the Parliament Library regularly.

(c) Letters of Intent for the setting up of Industrial units are covered into Industrial Licence only on the basis of effective steps having been taken by the entrepreneurs to implement the project.

Granting of dealership by Maruti Udyog Limited

*268. SHRI PRAKASH YASHWANT AMBEDKAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Maruti Udyog Limited appoints agents or gives dealership;

(b) if so, what are the norms laid down for granting of dealership or agency; and

(c) whether there is any reservation for Scheduled Castes and Scheduled Tribes in granting dealership or agency?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

(c) No, Sir.

Statement

The present system for appointing Maruti dealerships is as follows:—

1. Invitation of applications on prescribed forms, for cities where dealers are required, through release of public advertisements,

2. Security and evaluation of all valid applications on the following criteria:—

(i) Availability of infrastructure/land for setting up showroom and workshop.

(ii) Locational advantage of the above facilities.

(iii) Experience of the applicants in business, (preferably in the automobile industry).

(iv) Educational/Professional qualifications of the applicants.

(v) Financial soundness of the applicants.

(3) Preparation of a shortlist of candidates after an interview, of all those having the basic requirements for the job.

(4) Obtaining sealed bids from the shortlisted candidates, indicating the amount they are willing to deposit with Maruti for being awarded the dealership.

(5) Award of the dealership to the highest bidder.

Closure of sick Undertakings and Privatisation of Public Sector Units

@*270. SHRI CHIMANBHAI MEHTA:

SHRI SOM PAL:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are considering a proposal to amend the concerned law to make it easier to close down sick undertakings and to privatise public sector units, leaving it to the new owner to decide the fate of the units; and

(b) whether the trade unions have also made any representation to Government in this regard; if so, what are the contents thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUGON): (a) No, Sir. Government has only decided that such public enterprises which are chronically sick and unlikely to be turned around, will be referred to the Board for Industrial and Financial Reconstruction (BIFR) or other similar high level institution created for the purpose, for the formulation of revival/rehabilitation schemes.

(b) No, Sir.

(a) Previously Starred Question 190, transferred from the 26th July, 1991.

Draft of the Eighth Five Year Plan

*271. KUMARI CHANDRIKA PREMJI KENIA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) what is the present status of the Draft Eighth Five Year Plan; and

(b) by when it would be presented to Parliament for discussion?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) and (b) The Eighth Five Year Plan will commence from 1-4-1992 covering the period 1992-97.

The Plan document is expected to be laid on the Table of both Houses of Parliament, after it has been finalised and considered and endorsed by the National development Council.

Accident to Nagothane IPCL project

*272. SHRIMATI MIRA DAS:
SHRI CHIMANBHAI MEHTA:

Will the PRIME MINISTER be pleased to state:

(a) what was the damage estimated at Nagothane IPCL project accident which occurred last year when the project was to start production;

(b) whether the investigation of the accident has been completed; if no, the reasons therefor;

(c) by when it would be completed; and

(d) what is the term of reference of investigation and what are the preliminary findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHINTA MOHAN): (a) An industrial accident took place on 5th November, 1990 in the Outside Battery Limit Unit (OSBL) of Gas Cracker Complex of IPCL at Nagothane, Distt. Raigarh, Maharashtra. 32 persons lost their lives, which included 13 from IPCL, 8 from Central Industrial Security Force (CISF) and 11 from contractors. Considerable damage had